

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1262  
ANSWERED ON:30.11.2006  
WAKF PROPERTIES  
Khanna Shri Avinash Rai

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Wakf properties come under the purview of the definition of public premises;
- (b) if so, the details thereof;
- (c) if not, whether the Government propose to bring any amendment to bring the Wakf properties under the definition of public premises; and
- (d) if so the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (A.R. ANTULAY)

- (a)&(b) Presently wakf properties are not included in definition of public premises under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971.
- (c) &(d) There is no such proposal.